## File No.QA-13012/1/2023-QA-FSSAI

## File No. QA-13012/1/2023-QA-FSSAI Food Safety and Standards Authority of India (A Statutory body under Ministry of Health and Family Welfare) (Quality Assurance Division) FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 16th June, 2023

Subject: Directions to all FSSAI Notified laboratories under section 43(1) and 43(2) of FSS Act 2006 for Organic testing –reg.

It has been decided by the Government to promote organic products in India by encouraging and strengthening cooperative societies. The success of this depends on the reliable testing to ensure their authenticity of the organic products. Therefore, all food testing laboratories need to optimize their facilities and procedures to handle organic testing efficiently and accurately.

- 2. All the FSSAI Notified laboratories are directed for the following:
  - a. to review their current capabilities and take the necessary steps to enhance the infrastructure and scope of the testing for organic products.
  - b. to make an application to APEDA for recognition of the laboratory for testing organic products.
  - c. to apply to National Referral Laboratory of APEDA for participation in proficiency testing as a pre-requisite to qualify for pre-export testing of organic products.
- 3. This issues with the approval of the Competent Authority.

(Dr. Satyen Kumar Panda) Advisor (Quality Assurance)

To,

1. All FSSAI Notified Laboratories under section 43(1) and 43(2) of FSS Act, 2006.

## File No.QA-13012/1/2023-QA-FSSAI

2. Director, APEDA

## Copy to,

- PPS to Secretary, Ministry of Cooperation
   PPS to Secretary, Ministry of Commerce
   PSO to Chairperson, FSSAI
   Sr. PS to CEO, FSSAI